

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:578
ANSWERED ON:14.07.2014
STATUS OF CONSTITUTIONAL REVIEW
Patle Smt. Kamla Devi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Bills introduced for amendment in the Constitution of India till date;
- (b) the number of Bills converted into Acts; and
- (c) the status of review of the Constitution at present?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a): 120

(b): 98

(c): Review of Constitution is a continuous process and various articles of the Constitution have been identified as pertaining to various Ministries/Departments of the Government. The concerned administrative Ministry/Department initiates proposals for amendment, if any, required in respect of subjects related to those articles, whenever a need for such change is felt by the Government considering the changing socio, economic and political situations.